

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3748 of 2020

1. Dhanush Ganjhu

2. Anil Ganjhu

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners

: Mr. Kumar Harsh, Advocate

For the State

: Mrs. Vandana Bharti, A.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with S.T. Case No. 11 of 2020 arising out of Kunda P.S. Case No. 53 of 2019.

It has been alleged that the informant and Puran Ganjhu were waylaid by miscreants and Rs.10,000/- cash and a mobile were looted from the informant. Since nothing could be looted from Puran Ganjhu he was shot at by the accused persons. Petitioners appears to have been implicated in this case on the confession of the co-accused Amit Kumar Ganjhu @ Mulla, Jageshwar Ganjhu, Nirmal Ganjhu, Kamlesh Ganjhu @ Karu and Raju Ganjhu. Several co-accused persons have been granted bail by this Court in B.A. No. 11129 of 2019 and B.A. No.2034 of 2020. They are in custody since 02.03.2020.

Regard being had to the above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge VIth Chatra in connection with S.T. Case No. 11 of 2020 arising out of Kunda P.S. Case No. 53 of 2019.

(RONGON MUKHOPADHYAY,J.)